

**State vs. Ajay @ Ajju @ Vijay**

FIR No. 98/2018

Under Section 302/307/34 IPC & 25/27/54/59 Arms Act

PS Sadar Bazar

29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Mr. Yatendra Kumar, Advocate for the accused, namely,  
Ajay @ Ajju @ Vijay.  
IO SI Vijay Kumar is present.

**ORDER**

1. This is an application under Section 439 of '*The Code of Criminal Procedure, 1973*' (Hereinafter referred to as '*the Cr.P.C.*') for seeking interim bail for 90 days in respect of the accused, namely, Ajay @ Ajju @ Vijay (Hereinafter referred to as '*the applicant*').
2. Reply filed. Arguments heard.
3. Ld. Counsel for the applicant submitted that the case of the applicant is squarely covered under criteria laid down by High Powered Committee (HPC) for grant of interim bail for 90 days. He submitted that the applicant is in judicial custody since 03.08.2018. He submitted that the applicant is not involved in any other criminal case.
4. The applicant alongwith his associates stabbed the deceased to death. In that process, the applicant alongwith his associates even attacked a public person who intervened to save the deceased.

5. An FIR No. 261/2018 under Section 195A IPC was registered on 03.11.2018 on the complaint of Smt. Pooja, wife of the deceased that the applicant had threatened her.
6. In view of the gravity of *offence*, severity of punishment, role of the applicant and alleged threat extended by the applicant to the wife of the deceased, this Court is not inclined to release the applicant on interim bail.
7. Accordingly, the application under Section 439 of the Cr.P.C. for seeking interim bail for 90 days in respect of the applicant, namely, Ajay @ Ajju @ Vijay is dismissed.
8. A copy of the present order be sent to Ld. Counsel for the applicant and IO / SHO on their *WhatsApp*. A copy of the order be sent to the concerned Jail Superintendent for information.
9. Bail application alongwith the present order be sent to the concerned Court for placing it on the judicial file.

*18/5/21*

Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

**State vs. Ballu @ Prakash**

FIR No. 161/2016

Under Section 302/34 IPC & 25/27/54/59 Arms Act

PS Civil Lines

29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Ld. Counsel for the accused, namely, Ballu @ Prakash.

It is 05.00 p.m.

The dongle has exceeded its limit and CISCO Webex is not functioning for want of Internet connectivity. To come up for arguments on **01.06.2021**.

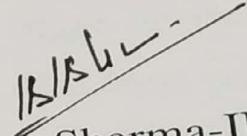
*/s/*  
Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

State vs. Bheema  
FIR No. 335/2017  
Under Section 307/34 IPC & 25/27 Arms Act  
PS Timarpur  
29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Mr. Yatender Kumar, Legal Aid Counsel for the applicant,  
namely, Bheema.  
Mr. Salimuddin, Advocate for the applicant, namely,  
Bheema.

IO has not filed reply. Nominal roll as well as jail conduct report also not received from jail. Issue fresh notice to IO to file reply. Issue fresh notice to the concerned Jail Superintendent to furnish period of custody, nominal roll as well as jail conduct of the applicant on **02.06.2021**.

  
Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

**State vs. Deepak**  
FIR No. 60/2017  
Under Section 392/397/457/411/34 IPC & 25/27/54/59 Arms Act  
PS Roop Nagar  
29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Mr. Pranay Abhishek, Advocate for the accused, namely,  
Deepak.  
IO SI Akash Deep is present.

**ORDER**

1. This is an application under Section 439 of '*The Code of Criminal Procedure, 1973*' (*Hereinafter referred to as 'the Cr.P.C.'*) for seeking interim bail for two weeks in respect of the accused, namely, Deepak (*Hereinafter referred to as 'the applicant'*).
2. Reply filed. Arguments heard.
3. Ld. Counsel for the applicant is seeking interim bail on the ground that father of the applicant expired on 01.05.2021 and there is no one in his family to perform last ritual of his father.
4. The applicant has two sisters and mother. Father of the applicant expired on 01.05.2021. The only ritual pertaining to immersion of ashes is to be performed. The presence of the applicant is not necessary for the performance of the said ritual. His mother or two sisters or brothers-in-law can perform the said ritual.

5. The applicant is involved in several criminal cases. In two criminal cases, he has already been convicted and sentenced to the period already undergone. This Court is of the considered opinion that there is no ground to release the applicant on interim bail.

6. Accordingly, the application under Section 439 of the Cr.P.C. for seeking interim bail for two weeks in respect of the applicant, namely, Deepak is dismissed.

7. A copy of the present order be sent to Ld. Counsel for the applicant and IO / SHO on their *WhatsApp*. A copy of the order be sent to the concerned Jail Superintendent for information.

8. Bail application alongwith the present order be sent to the concerned Court for placing it on the judicial file.

*15/5/21*

Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

**State vs. Krishan**  
FIR No. 36/2019  
Under Section 363/376(D)/366A IPC & 6 POCSO Act  
PS Bara Hindu Rao  
29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Mr. Ujjwal Puri, Advocate for the accused, namely, Krishan.  
Mr. Sachin Jain, Legal Aid Counsel for the complainant /  
prosecutrix.  
IO Insp. Lalita Rawat is present.

**ORDER**

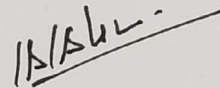
1. This is an application under Section 439 of '*The Code of Criminal Procedure, 1973*' (*Hereinafter referred to as 'the Cr.P.C.'*) for seeking interim bail in respect of the accused, namely, Krishan (*Hereinafter referred to as 'the applicant'*).
2. Arguments heard.
3. Ld. Counsel for the applicant submitted that the parents of the applicant tested positive for COVID-19 on 15.05.2021 and 18.05.2021. He submitted that the parents of the applicant are presently in home isolation and they are not receiving appropriate treatment. He submitted that the release of the applicant is necessary so that he can ensure appropriate treatment to his parents. He submitted that the applicant is not involved in any other criminal case.
4. Admittedly, the parents of the applicant are in home isolation. His presence is not imminent for ensuring appropriate treatment to them.

5. The applicant is accused of committing a serious offence of gang rape. The cross-examination of the complainant is under progress. This Court does not find that the presence of the applicant is so imminently required warranting his immediate release.

6. Accordingly, the application under Section 439 of the Cr.P.C. for seeking interim bail in respect of the applicant, namely, Krishan is dismissed.

7. A copy of the present order be sent to Ld. Counsel for the applicant and IO / SHO on their *WhatsApp*. A copy of the order be sent to the concerned Jail Superintendent for information.

8. Bail application alongwith the present order be sent to the concerned Court for placing it on the judicial file.



Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

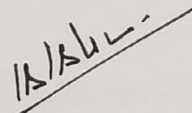


**State vs. Mahesh**  
FIR No. 112/2018  
Under Section 365/370/370A/376/323/342/174A/506/34 IPC  
PS Gulabi Bagh  
29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Mr. Arun Gaur, Advocate for the accused, namely, Mahesh.

Ld. Counsel for the accused stated that the application was listed for 02.06.2021. It appears that inadvertently, the application is listed today. Accordingly, the application be listed on **02.06.2021**. In the meanwhile, IO be also informed to ensure presence of the complainant before the Court on 02.06.2021.

  
Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

6. A copy of the order be sent to the concerned Jail Superintendent for information.
7. Bail application alongwith the present order be sent to the concerned Court for placing it on the judicial file.

*1/5/21*  
Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

State vs. Mohsin @ Total  
FIR No. 195/2017  
Under Section 302/201/34 IPC  
PS Subzi Mandi  
29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Mr. Shivendra Singh, Legal Aid Counsel for the accused,  
namely, Mohsin @ Total.

**ORDER**

1. This is an application under Section 439 of '*The Code of Criminal Procedure, 1973*' (Hereinafter referred to as '*the Cr.P.C.*') for seeking interim bail for 90 days in respect of the accused, namely, Mohsin @ Total (Hereinafter referred to as '*the applicant*').
2. Nominal roll and jail conduct report filed.  
Arguments heard.
3. According to nominal roll, the applicant is involved in one criminal case and his jail conduct is unsatisfactory. In view of the gravity of *offence* and severity of punishment, this Court is not inclined to release the applicant on interim bail.
4. Accordingly, the application under Section 439 of the *Cr.P.C.* for seeking interim bail for 90 days in respect of the applicant, namely, Mohsin @ Total is dismissed.
5. A copy of the present order be sent to Ld. Counsel for the applicant and IO / SHO on their *WhatsApp*.

State vs. Naveen  
FIR No. 21/2020  
Under Section 451/323/304/34 IPC  
PS Sadar Bazar  
29.05.2021

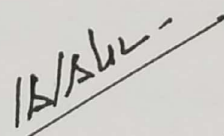
**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Mr. Dushyant Singh, Legal Aid Counsel for the accused,  
namely, Naveen.  
Mr. S.D. Ansari, Advocate with Ms. Sana Ansari, Advocate  
for the applicant, namely, Naveen.  
IO Insp. Pawan Kumar is present.

**ORDER**

1. This is an application under Section 439 of 'The Code of Criminal Procedure, 1973' (Hereinafter referred to as 'the Cr.P.C.') for seeking interim bail for 90 days in respect of the accused, namely, Naveen (Hereinafter referred to as 'the applicant').
2. Reply filed. Heard.
3. Ld. Counsel for the applicant submitted that the case of the applicant is squarely covered under criteria laid down by High Powered Committee (HPC) for grant of interim bail for 90 days. She submitted that the applicant is in judicial custody since 17.03.2020. She submitted that the applicant is not involved in any other criminal case.
4. As per the case of the prosecution, the applicant alongwith his associates allegedly committed an offence of culpable homicide not amounting to murder.

5. In view of the gravity of *offence*, severity of punishment, manner of commission of *offence*, role of the applicant and nature of material against him, this Court is not inclined to grant bail to the applicant.
6. Accordingly, the application under Section 439 of the Cr.P.C. for seeking interim bail for 90 days in respect of the applicant, namely, Naveen is dismissed.
7. A copy of the present order be sent to Ld. Counsel for the applicant and IO / SHO on their *WhatsApp*. A copy of the order be sent to the concerned Jail Superintendent for information.
8. Bail application alongwith the present order be sent to the concerned Court for placing it on the judicial file.

  
Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

**State vs. Pradeep Kumar Kattamori**  
FIR No. 263/2019  
Under Section 420/467/468/471/34 IPC & 12 Passport Act  
PS Crime Branch  
29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Ld. Counsel for the accused, namely, Pradeep Kumar  
Kattamori.

It is 04.40 p.m.

The dongle has exceeded its limit and CISCO Webex is not  
functioning for want of Internet connectivity. To come up  
for arguments on **01.06.2021**.

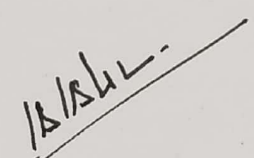
*JS/JSK*  
Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

State vs. Puran  
FIR No. 255/2020  
Under Section 302/308/323/341/34 IPC  
PS Burari  
29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Mr. Sukhbir Sheoran, Advocate for the accused, namely,  
Puran.  
IO Insp. Ashok Kumar is present.

Reply filed. Copy supplied. IO is seeking time for verification of medical documents pertaining to the applicant's mother and wife. To come up for reply and arguments on **02.06.2021**. IO is also directed to submit the material pertaining to his report that the applicant is a bad character of the area.

  
Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

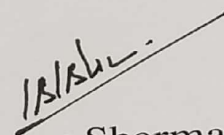
State vs. Rajender @ Kancha  
FIR No. 203/2017  
Under Section 302/34 IPC  
PS Kotwali  
29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Ld. Counsel for the accused, namely, Rajender @ Kancha.

It is 04.40 p.m.

The dongle has exceeded its limit and CISCO Webex is not functioning for want of Internet connectivity. To come up for arguments on **01.06.2021**.

  
Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021



State vs. Ramesh Kashyap  
FIR No. 243/2020  
Under Section 307/34 IPC  
PS Timarpur  
29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Mr. Suraj Prakash Sharma, Advocate for the accused,  
namely, Ramesh Kashyap.  
IO SI Ashok Kumar is present.

**ORDER**

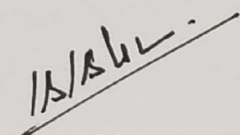
1. This is an application under Section 439 of 'The Code of Criminal Procedure, 1973' (Hereinafter referred to as 'the Cr.P.C.') for seeking interim bail for 90 days in respect of the accused, namely, Ramesh Kashyap (Hereinafter referred to as 'the applicant').
2. Reply filed. Arguments heard.
3. Ld. Counsel for the applicant submitted that the case of the applicant is squarely covered under criteria laid down by High Powered Committee (HPC) for grant of interim bail for 90 days. He submitted that the applicant is in judicial custody since 19.09.2020. He submitted that the applicant is not involved in any other criminal case.
4. The applicant alongwith the co-accused persons assaulted the complainant and in the process of assault, the co-accused, namely, Banti stabbed the complainant with a knife.

5. The co-accused persons are absconding and they have been declared proclaimed offender. In view of the gravity of the *offence*, severity of the punishment, manner of the commission of the *offence* and reasonable likelihood of threat or undue influence to the complainant, if the applicant is released on bail.

6. Accordingly, the application under Section 439 of the Cr.P.C. for seeking interim bail for 90 days in respect of the applicant, namely, Ramesh Kashyap is dismissed.

7. A copy of the present order be sent to Ld. Counsel for the applicant and IO / SHO on their *WhatsApp*. A copy of the order be sent to the concerned Jail Superintendent for information.

8. Bail application alongwith the present order be sent to the concerned Court for placing it on the judicial file.

  
Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

State vs. Sartaj  
FIR No. 79/2020  
Under Section 392/34 IPC  
PS Wazirabad  
29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Ld. Counsel for the accused, namely, Sartaj.

It is 04.45 p.m.

The dongle has exceeded its limit and CISCO Webex is not functioning for want of Internet connectivity. To come up for arguments on **01.06.2021**.

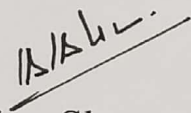
*JS/JS*  
Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

**State vs. Sunder**  
FIR No. 87/2018  
Under Section 308/323/341/34 IPC  
PS Gulabi Bagh  
29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Mr. Gunjan Arora, Advocate for the accused, namely,  
Sunder.

Heard. Issue notice to IO to furnish antecedents /  
involvements, if any, of the applicant. Issue notice to the Jail  
Superintendent to furnish nominal roll and jail conduct of  
the applicant. To come up for arguments on **02.06.2021**.

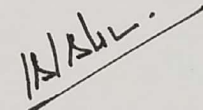
  
Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

**State vs. Surender**  
FIR No. 303/2014  
Under Section 302/307/34 IPC  
PS Subzi Mandi  
29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
None for the applicant, namely, Surender.  
IO Insp. Bhanu Pratap Singh is present.

IO stated that another application filed by the applicant for bail is listed for 01.06.2021. Issue notice to IO to furnish antecedents / involvements, if any, of the applicant. Issue notice to the Jail Superintendent to furnish nominal roll and jail conduct of the applicant. To come up for arguments on **01.06.2021**.



Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

VK

**State vs. Varsha**  
FIR No. 219/2020  
Under Section 302/201/34 IPC  
PS Timarpur  
29.05.2021

**Proceedings convened through Video Conferencing.**

Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Mr. Anangpal Singh, Advocate for the accused, namely,  
Varsha.  
IO SI Lalit Chauhan is present.

**ORDER**

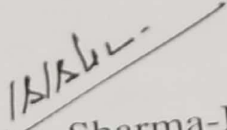
1. This is an application under Section 439 of '*The Code of Criminal Procedure, 1973*' (Hereinafter referred to as '*the Cr.P.C.*') for seeking interim bail for 90 days in respect of the accused, namely, Varsha (Hereinafter referred to as '*the applicant*').
2. Reply filed. Arguments heard.
3. Ld. Counsel for the applicant is seeking interim bail for 90 days on the ground that the applicant has two minor children and there is no one in the family to take care of them. He submitted that the applicant is in judicial custody since 19.09.2020.
4. In the reply, IO has verified that the applicant has two children aged 12 years and 10 years respectively. He submitted that the minor children are with their grandmother who is running a milk dairy and taking care of them. Both the children are also reportedly studying in school.

5. The applicant is accused of committing a serious offence of murder. Interim bail cannot be granted on such general grounds.

6. Accordingly, the application under Section 439 of the Cr.P.C. for seeking interim bail for 90 days in respect of the applicant, namely, Varsha is dismissed.

7. A copy of the present order be sent to Ld. Counsel for the applicant and IO / SHO on their *WhatsApp*. A copy of the order be sent to the concerned Jail Superintendent for information.

6. Bail application alongwith the present order be sent to the concerned Court for placing it on the judicial file.

  
Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021

State vs. Yasin @ Gilli  
FIR No. 195/2017  
Under Section 302/201/34 IPC  
PS Subzi Mandi  
29.05.2021

**Proceedings convened through Video Conferencing.**

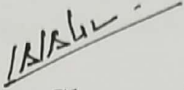
Present : Mr. J.S. Malik, Ld. Addl. PP for the State.  
Mr. Shivendra Singh, Legal Aid Counsel for the accused,  
namely, Yasin @ Gilli.

**ORDER**

1. This is an application under Section 439 of '*The Code of Criminal Procedure, 1973*' (Hereinafter referred to as '*the Cr.P.C.*') for seeking interim bail for 90 days in respect of the accused, namely, Yasin @ Gilli (Hereinafter referred to as '*the applicant*').
2. Reply filed. Perused. Arguments heard.
3. The applicant is involved in as many as 11 criminal cases. The applicant has already been convicted in 5 criminal cases. The applicant appears to be a habitual offender. In view of the gravity of *offence* and severity of *punishment*, this Court is not inclined to release the applicant on interim bail.
4. Accordingly, the application under Section 439 of the *Cr.P.C.* for seeking interim bail for 90 days in respect of the applicant, namely, Yasin @ Gilli is dismissed.
5. A copy of the present order be sent to Ld. Counsel for the applicant and IO / SHO on their *WhatsApp*.



6. A copy of the order be sent to the concerned Jail Superintendent for information.
7. Bail application alongwith the present order be sent to the concerned Court for placing it on the judicial file.

  
Sanjay Sharma-II  
Vacation Judge  
ASJ-03, Central District,  
Tis Hazari Courts, Delhi  
29.05.2021